

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD****R/WRIT PETITION (PIL) (WRIT PETITION (PIL)) NO. 37 of 2024**

=====

**SHARMA PARVATIBEN CHIMANLAL****Versus****AHMEDABAD MUNICIPAL CORPORATION & ORS.**

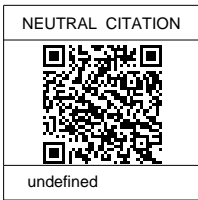
=====

**Appearance:****MR ROHIT N PATEL(6045) for the Applicant(s) No. 1****MR KAMAL TRIVEDI, LD SENIOR COUNSEL WITH MR. G H****VIRK(7392) for the Opponent(s) No. 1****NOTICE SERVED BY DS for the Opponent(s) No. 2,3**

=====

**CORAM:HONOURABLE THE CHIEF JUSTICE MRS. JUSTICE SUNITA  
AGARWAL****and****HONOURABLE MR. JUSTICE PRANAV TRIVEDI****Date : 12/07/2024****ORAL ORDER****(PER : HONOURABLE THE CHIEF JUSTICE  
MRS. JUSTICE SUNITA AGARWAL)**

[1] The petitioner herein is raising issue pertaining to public safety with the assertion that billboards / hoardings installed in the city of Ahmedabad at various places are posing danger to public life, inasmuch as, they have not been put up by complying the norms prescribed by the Corporation. The submission is that with the onset of rainy season, the chances of collapse of such hoardings increase to a great extent.



[2] Mr Kamal Trivedi, learned Senior Advocate assisted by Mr. G. H. Virk, learned advocate appearing for the Corporation would submit that the Corporation undertakes exercise of inspection with the onset of rainy season each year. This exercise will be conducted by the Corporation and Inspection Report will be submitted to this Court.

[3] In view of the said submission, we provide that the Municipal Commissioner, Ahmedabad Municipal Corporation shall ensure that the inspection be carried out in the entire city of Ahmedabad, by whatever number of teams, he thinks deem fit to create for the purpose. The Inspection Report along with the personal affidavit of the Estate Officer, Director Estate and Town Planning Head of Department, shall be submitted on the next date fixed.

[4] It goes without saying that the faulty structures have to be removed or corrected under the instructions of the Municipal Commissioner and any such billboard / hoarding, which has been installed without requisite permission is to be removed with immediate effect.

Let this matter be posted on **02.08.2024**.

(SUNITA AGARWAL, CJ )

(PRANAV TRIVEDI,J)

SAHIL S. RANGER